As introduced in Lok Sabha

### Bill No. 63 of 2019

# THE CONSTITUTION (AMENDMENT) BILL, 2019

### By

#### SHRI RAVI KISHAN, M.P.

# А

## BILL

## further to amend the Constitution of India.

 $\ensuremath{\mathsf{BE}}$  it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2019.

Short title.

2. In article 1 of the Constitution, for clause (1), the following clause shall be substituted, Amendment
namely:—

"(1) Bharat, that is Hindustan, shall be a Union of States.".

### STATEMENT OF OBJECTS AND REASONS

The ancient and traditional names of our country are Bharat and Hindustan. These two names were popular during pre-British period. After the establishment of the British rule, Britishers used the name "India" which was popular in their own country. The framers of the Constitution recognised the ancient name of the country 'Bharat' and gave it its due place in the Constitution. Article 1 of the Constitution provides that "India, that is Bharat, shall be a Union of States". However, due to popularity of the English name, the traditional name of our country 'Hindustan' has been left out.

The Bill seeks to amend the Constitution with a view to changing the nomenclature of our country from "India, that is Bharat" to "Bharat, that is Hindustan". The word "India" denotes that symbol of slavery and thus deserves to be omitted from our Constitution.

The Bill seeks to achieve the above objective.

NEW DELHI;

June 6, 2019.

RAVI KISHAN

## ANNEXURE

EXTRACT FROM THE	CONSTITUTION OF INDIA

*	*	*	*	*	*		
THE UNION AND ITS TERRITORY							
<b>1.</b> (1) India, that is Bharat, shall be a Union of States.					Name and		
*	*	*	*	*	territory of * the Union.		

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(Shri Ravi Kishan, M.P.)

MGIPMRND-428LS(S3)-18.06.2019.